

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

C.P. NO. 2 OF 2016

IN

**IA NO. 290 of 2015 in
Appeal NO. 176 OF 2015**

Dated: 2nd December, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Chamundeshwari Electricity Supply Co. Ltd. ...Contempt Petitioner/
Appellant(s)**

Vs.

**Duddukunta Sreedhar Reddy,
MD, M/s. Saisudhir Energy (Chitradurga)
Pvt. Ltd. & Anr.**

**....Opponent/Alleged
Contemnor R-1 & R-2**

**Counsel for the Contempt Petitioner/ : Ms. Srishti Govil
Appellant(s)**

**Counsel for the Opponent/Alleged : Mr. Atul Y. Chitale, Sr. Adv.
Contemnor Ms. Tanki Kakar
Mr. Gowtham Polanki (Rep.)
for R.1**

ORDER

Learned counsel for Respondent No.1 states that bank guarantee has been restored. Learned counsel for the Appellant confirms this fact. In view of this admitted position, contempt notice issued to the Respondents is discharged.

In the circumstances, the contempt petition does not survive and is disposed of as such.

**(I.J. Kapoor)
Technical Member
Ts/Vg**

**(Justice Ranjana P. Desai)
Chairperson**